

ACT NO. V OF 1924.

PASSED BY THE INDIAN LEGISLATURE.

*(Received the assent of the Governor General on the 13th
March, 1924.)*

An Act further to amend the Indian Penal Code for certain purposes.

XLV of 1860. **W**HEREAS it is expedient further to amend the Indian Penal Code for certain purposes hereinafter appearing; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Penal Code (Amendment) Act, 1924. Short title and commencement

(2) It shall come into force on such date as the Governor General in Council may, by notification in the Gazette of India, appoint.

XLV of 1860. 2. In sections 372 and 373 of the Indian Penal Code, for the word "sixteen" the word "eighteen" shall be substituted. Amendment of sections 372 and 373, Act XLV of 1860.

[Price one anna.]

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